

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 6th day of September, 2002.
(Original Application No. 154 of 1993)

Hon'ble Mr. Justice R.R.K.Trivedi, Vice Chairman
Hon'ble Maj Gen. K.K.Srivastava, Member (A)

Vidya Shanker Pandey
Son of M.S.Pandey, Resident of
Village Dhanapur (North) Post Office
Gopiganj, District Sent Ravidas Nagar.

...Applicant

Counsel for the applicant: N.L.Srivastava.

Versus

1. Smt. Teenu Joshi, Development
Commissioner (Handicrafts) West
Block-7 R.K.Pooram New Delhi.
2. Sri. S.Beththacharya, Regional Director
(Siyani) B-46 (J.Park) Maha Nagar
Extension Lucknow, the Office of the
Development Commissioner (Handicrafts)
3. B.D.Chaturvedi, Assistant Director
(A&C) Service Centre Varanasi,
D-64/151, A.M-5 Nigam Colony, Sighra
Varanasi, the office of the Development
Commissioner Handicrafts.

..... Respondents

Counsel for the respondents: Shri Amit Shhalaker.

O_R_D_E_R

By Hon'ble Mr. Justice R.R.K.Trivedi, Vice Chairman
This contempt application was filed for
punishing the respondents alledging disobedience
of order of this Tribunal dated 3-1-2000¹ passed in
OA No. 154/93. The direction was given by the Tribunal

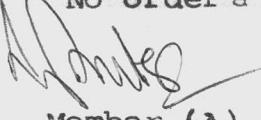


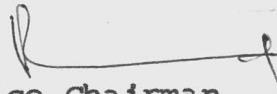
as under: as under:

".....consequently, respondents are directed to allow the applicant to resume his duty without prejudice of any disciplinary action contemplated by the respondents against the applicant. It is further made clear that the applicant shall not be entitled for any back wages."

2. Shri A.Sthalekar has submitted that the direction was to appoint the applicant as Assistant Craftman. However, this post of Assistant Craftman did not exist and Assistant Craftman ^{was} designated as Assistant Instructor. Consequently, a review application was filed in this Tribunal which was rejected. Then respondents filed a writ petition No. 11344/00 in which direction was given to the respondents to comply with the order and appoint applicant. The order has been complied with and appointment order has been issued in favour of the applicant. A copy of the appointment order dated 8-4-2002 has been filed as Annexure S.C.A. 1. It is also stated that the applicant has joined on 11-4-02. In the circumstances, nothing has been left to be decided in this contempt application as the order has been complied with in pursuance of the direction given by the Hon'ble High Court. The contempt application is accordingly dismissed. Notices are discharged.

No order as to costs.


Member (A)


Vice Chairman

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